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ITEM NO.2

COURT NO.6

SECTION IIA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1) No(s).4829/2013
(From the judgement and order dated 15/05/2013 in MCRC No.3807/2013,
of The HIGH COURT OF M.P AT INDORE)

SANDEEP SUNILKUMAR LOHARIYA

Petitioner(s)

VERSUS

JAWAHAR CHELARAM BIJLANI @SURESH @ORS. Respondent(s)
(With appln(s) for exemption from filing O.T., bail, stay, modification of
Court's Order, vacating stay, granting ad-interim protection of the
petitioner., exemption from filing c/c of the impugned order, permission to
file additional documents and office report)
(FOR FINAL DISPOSAL)

WITH SLP(Cr1) NO. 4808 of 2013
(With applns. for stay, intervention and office report)
(FOR FINAL DISPOSAL)

W.P(CRL.) NO. 83 of 2013
(With applns. for interim relief, permission to file addl.
documents and office report)

Date: 01/08/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. PATNAIK
HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR

For Petitioner(s) Mr. Vinay Navare, Adv.
Mr. Keshav Ranjan, Adv.
Mr. Satyajeet Kumar, Adv.
Ms. Abha R. Sharma, Adv.

Ms. Asha Gopalan Nair, Adv.
Mr. Chinmoy Khaladkar, Adv.
Mr. Sanjay Kharde, Adv.

Ms. Manali Singhal, Adv.
Mr. Rakesh Dahiya, Adv.
Mr. Santosh Sachin, Adv.

For Respondent(s) Mr. A.M. Mathor, Sr. Adv.
Mr. Vivek Thankha, Sr. Adv.
Mr. Abhinav Dhanodkar, Adv.
Mr. Manas Dube, Adv.
Ms. Prerna Mehta, Adv.
Mr. Rishabh Sancheti, Adv.

Mr. C.D. Singh, Adv.

Mr. Gautam Awasthi, Adv.

UPON hearing counsel the Court made the following
O R D E R

SLP (Cr1) Nos. 4808 and 4829 of 2013
These special leave petitions have been filed against the order

dated 15th May, 2013 of the Madhya Pradesh High Court, Indore Bench in M.Cr.C. No. 3807 of 2013, granting transit bail to the Respondent No. 1 for 60 days.

Pursuant to the order dated 14th June, 2013 of this Court, the Respondent No. 1 has surrendered and hence these special leave petitions have become infructuous.

We are told by the learned counsel for the Respondent No. 1 that on account of the observations made by this Court in the order dated 14th June, 2013, serious prejudice is likely to be caused to the said respondent in the matter of temporary or regular bail which he may move before the appropriate Court.

The order passed by the High Court was in regard to a transit bail and the observations made by this Court in the order dated 14th June, 2013 were with regard to anticipatory bail and hence the observations made by this Court in the order dated 14th June, 2013 or in any other order passed by this Court in these matters, will not prejudice in any way the claim of the Respondent No. 1 for either temporary or regular bail before the Trial Court or the High Court which may be decided on its own merits.

We also make it clear that observations in the order passed by this Court on 14th June, 2013 or in any other order in these cases will also not cause any prejudice to the claim of any other accused in this matter for anticipatory or regular bail before the High Court or any other appropriate Court.

The special leave petitions as also the criminal miscellaneous petitions stand disposed of.

W.P. (CRL) No. 83 of 2013

List this writ petition after two weeks.

| (G. SUDHAKARA RAO)
| COURT MASTER

| | (SHARDA KAPOOR)
| | COURT MASTER

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